Hon'ble Mr. Justice J.M.Panchal

Format of Disclosure of Assets
(in terms of the Resolution adopted in the Full Court Meeting held on May 7, 1997)

| Items | Description | Particulars/ Value | | Remarks |
|----------|-------------|--|----------------------------------|---------|
| | | (A) Self-Mr. Justice J.M. Panchal | (B) Spouse- Mrs. Aruna J.Panchal | |
| | Flat | NIL | | |
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| | | | | |
| Landed | Parileline. | l l | | |
| Property | Building | During the 2008 2000 | | İ |
| rroperty | | During the year 2008-2009, | | İ |
| | | I have purchased a residential premises i.e. Bunglow No. 50 at | | 1 |
| | | Shreenath Park, Co-operative | | |
| | | Housing Society Ltd., Satellite, | | ļ |
| | | Vasna, Ahmedabad, Gujarat for a | | |
| | | consideration of Rs. 45 lacs. The | | |
| | | land roughly admeasures 543 | | |
| | | square yards on which | | |
| | | construction of roughly 150 to | | |
| | | 200 square yards was made. The | | 1 |
| | ļ | property was half constructed. | | |
| | | There was no flooring at all. As | | 1 |
| | | it was exposed to heat, rains etc. | | |
| | | the plastering done was | | |
| | 1 | extensively damaged. I have | | |
| | | purchased this property by | | |
| | į | registered deed dated August | , | |
| | | 29, 2008. The source of | | • |
| | | consideration paid consists of my | | |
| | | savings as High Court Judge, | | |
| | | Chief Justice of Rajasthan High | | |
| | | Court and Judge of this Court as | | |
| | | well as loan of Rs. 30 lacs. My | | |
| | | wife, Mrs. Aruna J. Panchal is | | |
| | | doing household work. She has | | 1 |
| | l | no independent source of income. | | |
| | | However, the property is | | L |

| | ļ | purchased by me in joint names | | ļ |
|-------------|-----------|----------------------------------|-------------------------------|---------|
| | į | of myself and my wife. I may | ; | |
| | | mention that the acquisition of | | |
| | | the property as well as the | | |
| | , | sources of consideration are | | |
| | | · · | | |
| } | | declared by me in my Income | | |
| | | Tax Return filed for the | | |
| | | assessment year 2008-2009. | | |
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| | Other | NIL | | |
| | Landed | | | |
| | Property | | | |
| | Mutual | (1) No investment in mutual | My father was a Judicial | |
| | Funds | funds. | Officer. He retired as Judge | |
| | | | of Small Causes Court, | |
| | Shares | (2) Shares- | Ahmedabad and thereafter he | |
| | | (a) SAT Industries Ltd 100. | worked as a Member of the | |
| |] | (b) Reliance Petroleum Ltd 300. | Gujarat Sales Tax Tribunal, | 1 1 |
| C | | 1 2 | | |
| Securities | | (c)Walchandnagar Industries | | |
| and | | LTd 60. | 29.12.1998. By his will dated | |
| Investments | 1 | | 22.02.1998, he has bequeathed | |
| | Insurance | (2) As far as Insurance Policies | following shares to my wife:- | |
| | | are concerned, I have 3 Money | (1) 13 equity shares of | |
| | | Back Policies of LIC, 2 of which | Cynamide (India) Ltd. | |
| | | are of Rs. 25, 000/- each for | Of Rs. 10 each. | |
| | | which I am paying premium of Rs. | (2) 12 equity shares of | |
| | | 1569/- per year. There is third | Abbot Laboratories | [|
| | 1 | , , | | 1 |
| | | policy which is taken out by me | Company of Rs. 10 | |
| | 1 | on my life for which I am paying | each. | <u></u> |

| | | premium of Rs. 6418/- per year. | |
|------------------------------|----------------------|--|--|
| | Fixed Deposits Bonds | (1) No Fixed Deposits. (2) No Bonds. (3) No Debentures. | |
| | Debentures | | |
| | PPF | (1) PPF Account maintained with State Bank of India, Ashram Road Branch, Ahmedabad. It is in the joint names of myself and my wife. Total credit as on today is Rs. 4,59,932.55/ (2) GPF Account maintained with Supreme Court establishment. Total credit as on today is Rs. 11,74,015/ | |
| Other Assets/ Movables | (1)Jewellery | Roughly 20 Tolas equal to 234 grams in the form of gold ornaments. Three Gold medals awarded to me when I secured First rank in First year, Second year and Third year examination of LLB-they in all weigh about 10 to 12 grams. Six Silver Cups. Silver ornaments weighing roughly about 30 Tolas i.e. 351 grams. | |
| | (2) Bank Accounts | (1) Savings Bank Account maintained with State Bank of India, Gujarat High Court Complex Branch, Ahmedabad. Total credit as on today is Rs. 3,17,300/ (2) Savings Bank Account maintained with UCO Bank Branch situated | |

| n n | | | |
|-------------|--------------|---------------------------------------|--------------|
| | | within the precincts of | |
| | | Supreme Court, New | |
| | | Delhi. Total credit as on | |
| | | today is Rs. 19,19,634/ | |
| | | (3) Savings Bank Account | |
| | | maintained with Central | |
| | | Bank of India, Ashram | |
| | | Road Branch, | |
| | | Ahmedabad. Total credit | |
| | | as on today is Rs. | |
| | | 16,73,338.50/- | |
| | Vehicles | On 07.06.2006, I had purchased | |
| | | one Motor Car known as "Wagon | |
| | 1 | R", from Kataria Automobiles | |
| | | Ltd, who is authorized dealer of | |
| | 1 | Maruti Suzuki, for a sum of Rs. | j |
| | | 3,12,151/ Its registration No. | |
| | | is GJ-1-HL950 | |
| Liabilities | Loans | As mentioned above, I have | |
| Lidominico | Cours | taken loan of Rs. 30 lacs from | |
| | | one Shri. Ranchhodbhai | |
| | | Virchandbhai Patel, which is | |
| | | outstanding. | |
| | Mortgages | NIL | |
| | Overdrafts | NIL | |
| | Unpaid Bills | I have to make payment of Rs. | |
| | Onpaid Bills | 4,19,681/- towards the | |
| | | reconstruction of bath rooms, | |
| | | replacement of doors, | |
| | | installation of iron grill, repairing | ı |
| i | | of electricity work, construction | |
| | | | |
| | | | |
| | | carpentry work etc. carried out | |
| | | in the property purchased by me | |
| | | to Kazi Traders, Sarkhej Road, | |
| | | Ahmedabad and Mr. Praveenbhai | |
| | 1 | Ambalal Mistry who is carpenter | |
| 1 | | and residing at Ghatlodiya, | |
| ļ. | | Ahmedabad. I am also likely to | |
| | | receive other bills for the work | |
| | | which is being done in the | |
| | | property purchased by me. | |
| | Any other | NIL | |
| | Liabilities | | J |